

**Central Administrative Tribunal
Principal Bench**

OA No. 2165/2019
MA No. 2300/2019

New Delhi this the 23rd day of July, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

Bijender Kumar Sharma (Aged 63 years)
S/o Shiv Kumar,
(Retired AMI), GP 'B' (M.8510878852)
R/o C-17/7, Gali No.6, Mohan Puri,
Moujpur, Delhi-53

- Applicant

(By Advocate: Mr. J.S. Mann)

VERSUS

1. The Commissioner (North DMC)
Dr. Shyama Prasad Mukherjee,
Civic Centre, Jawahar Lal Nehru Marg,
New Delhi-110002
2. Chief Accountant cum Financial Advisor,
Dr. Shyama Prasad Mukherjee,
Civic Centre, Jawahar Lal Nehru Marg,
New Delhi-110002

- Respondents

ORDER (Oral)

MA No. 2300/2019 seeking condonation of delay of 75 days in filing of the present OA is allowed for the reasons stated therein.

2. The applicant has filed the present OA, seeking the following reliefs:-

- “(a) the respondents may be directed to grant one increment to the applicant for full one year of service i.e. 01-07-2015 to 30-06-2016 with consequential benefits and revised PPO may be issued for the applicant; and/or
- “(b) pass any further order/direction which this Hon'ble Tribunal deem fit and proper in favour of the applicants and against the respondents in the facts and circumstances of the case.”

3. When the matter is taken up for admission, counsel for the applicant informs that he seeks implementation of the order passed on similar matters by Hon'ble Madras High Court on

15.09.2017 in WP(C) No. 15732/2017 titled as **P.Ayyamperumal**

Vs. The Registrar CAT, Madras Bench & Ors. The facts in the said Writ Petition were similar and hence the applicant had filed a representation dated 27.11.2018 before the respondents of this OA in which he had asked for similar reliefs to be granted to him also and an increment to be given to him accordingly. The said representation has been submitted to the respondents but no decision on the same has been taken by them till date.

4. In view of the averments made by the applicant, without commenting on the merits of the matter, we direct the respondents to dispose of the aforesaid representation dated 27.11.2018 of the applicant within a period of 60 days of receipt of copy of this order.

5. With the above directions, the OA stands disposed of at the admission stage itself.

(Nita Chowdhury)
Member (A)

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